

Indian Prisoners of war

530. **Shri S. L. Saksena:** Will the **Prime Minister** be pleased to refer to the reply given to Unstarred Question No. 895 on the 19th April, 1955 and state:

(a) whether the information called for therein has been collected; and

(b) if so, when it will be laid on the Table of the House:

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). The required information is being collected and will be placed on the Table of the House shortly.

Indians in Ceylon

531. { **Shri Krishnacharya Joshi:**
Shri D. C. Sharma:
Sardar Iqbal Singh:

Will the **Prime Minister** be pleased to state:

(a) the total number of Indians in Ceylon on whom quit notices were served so far during 1955; and

(b) the total number of persons who have come to India during the same period?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) 16,983 Indians were served with quit notices from 1st January to 19th November, 1955.

(b) 15,392 Indians, including 4,895 persons served with quit notices, came to India during the same period.

Indians in Malaya and Singapore

532. **Shri Krishnacharya Joshi:** Will the **Prime Minister** be pleased to state:

(a) the total number of Indians repatriated from Malaya and Singapore during 1955 so far; and

(b) the facilities provided by Government for their repatriation?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The total number of Indians repatriated from Malaya and Singapore upto 18th November, 1955 is 1138.

(b) Repatriation of Indian labourers who went to Malaya under the old Immigration Scheme is arranged through the Immigration & Social Welfare Departments of the local Governments which

meet the costs from their Immigration Fund. Destitute Indians other than labourers are repatriated on giving undertakings in writing to repay the advances given for passage etc.

Indians in Malaya and Singapore

533. **Shri Krishnacharya Joshi:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that Indians in Malaya and Singapore are subject to restrictions on Trading Rights under Trade Licensing Legislation; and

(b) if so, the steps the Government of India have taken for the removal of these restrictions on Indians?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) No. They are not subject to any restrictions of Trading Rights under Trade Licensing Legislation.

(b) Does not arise.

Abrasives

534. **Shri Erwara Reddi:** Will the **Minister of Commerce and Industry** be pleased to state:

(a) the average import of bonded and coated abrasives during the last two years; and

(b) how far the indigenous production is meeting the requirements of the country?

The Minister of Commerce and Industry and Iron and Steel (Shri T. Krishnamachari): (a) and (b). Figures of import of bonded and coated abrasives are not readily available as they are not shown separately in the Customs Return. Except for certain types of Bonded and Coated Abrasives which are not produced in the country and the import of which is allowed, indigenous production of these types of abrasives has been as follows:

	Bonded Abrasives Tons	Coated Abrasives Reams
1953	361	61022
1954	506	70572
1955 (Jan-Aug.)	409	44677

हिन्दी बोलियों में प्रसारण

५३५. श्री प्रकाश वर्मान : क्या सचनता और प्रसारण मंत्री यह बताने की कृपा करेंगे कि वित्तीय वर्ष १९५४-५५ के दौरान में